

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE SHAJI P.CHALY

&

THE HONOURABLE MR.JUSTICE ASHOK MENON

TUESDAY, THE 5TH DAY OF MAY, 2020 / 15TH VAISAKHA, 1942

WPC TMP 314 OF 2020

PETITIONERS:

HIMDAD P. ABOOBACKER  
AGED 28 YEARS, S/O MUHAMED KUNHI,  
ZEENATH MANZIL,  
PALLIPUZHA, PALLIKERA (P.O),  
KASARAGODE DISTRICT,  
PIN - 671 316. REPRESENTED BY

DR. MATHEW A KUZHALANADAN (K/1609/2001)  
K.R.ARUN KRISHNAN (K/617/2011)  
SUDEEP ARAVIND PANICKER (K/517/2018)  
M/S. KMNP LAW HAVING OFFICE AT 1<sup>ST</sup> FLOOR,  
SWAPNIL ENCLAVE, MARINE DRIVE, KOCHI-682031.

RESPONDENTS :

1. UNION OF INDIA,  
REP. BY SECRETARY TO GOVERNMENT,  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY,  
ELECTRONICS NIKETAN, 6 CGO COMPLEX,  
LODHI ROAD,  
NEW DELHI-110 003.
2. STATE OF KERALA,  
REPRESENTED BY CHIEF SECRETARY,  
GOVERNMENT SECRETARIAT,  
STATUE, THIRUVANANTHAPURAM DISTRICT  
PIN - 695 001.
3. DEPARTMENT OF ELECTRONICS & INFORMATION TECHNOLOGY,  
REP BY PRINCIPAL SECRETARY TO GOVERNMENT,  
FIRST FLOOR, MAIN BLOCK,  
GOVERNMENT SECRETARIAT,  
STATUE, THIRUVANANTHAPURAM DISTRICT  
PIN - 695 001.

4. DEPARTMENT OF HEALTH AND FAMILY WELFARE,  
REP. BY PRINCIPAL SECRETARY TO GOVERNMENT,  
NORTH SANDWICH BLOCK,  
GOVERNMENT SECRETARIAT,  
STATUE, THIRUVANANTHAPURAM DISTRICT  
PIN - 695 001.
5. THE DISTRICT COLLECTOR, KASARGODE DISTRICT,  
COLLECTORATE, CIVIL STATION,  
VIDYA NAGAR, KASARGODE,  
KERALA, PIN - 671 123.
6. THE KERALA STATE POLICE CHIEF,  
STATE POLICE HEAD QUARTERS,  
VAZHUTHACAUD, THIRUVANANTHAPURAM,  
PIN - 695 010.

ADV.SUVIN R.MENON, CGC FOR R1  
ADV.BIMAL K.NATH, GOVT.PLEADER FOR R2 TO R6

THIS WRIT APPEAL HAVING COME UP FOR ORDERS ON 05.05.2020,  
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**SHAJI P.CHALY & ASHOK MENON, JJ.**

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WPC TMP No.314 of 2020  
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Dated this the 5<sup>th</sup> day of May, 2020

**O R D E R**

**SHAJI P.CHALY, J.**

This writ petition is filed by a social worker stating that details of COVID-19 patients are being leaked out by the hospital authorities, where the COVID-19 patients have undergone treatment. The case of the petitioner is that even though a complaint is filed before the authorities, no action is being taken, which constrained the petitioner to approach this Court.

The learned Government Pleader submits that instructions have to be obtained and a statement filed, since serious allegations are made by the petitioner. In that view of the matter, post on 12.05.2020, for instructions and statement of the State Government.

**SHAJI P.CHALY, JUDGE**

**ASHOK MENON, JUDGE**

APPENDIX

PETITIONER'S EXHIBITS

- EXHIBIT-P1 TRUE COPY OF THE COMPLAINT ADDRESSED TO THE  
CHIEF MINISTER OF KERALA ON 27/04/2020  
THROUGH EMAIL
- EXHIBIT-P2 TRUE COPY OF THE EMAIL FROM THE OFFICE OF THE  
CHIEF MINISTER OF KERALA, TO THE PETITIONER  
DATED 27/04/2020
- EXHIBIT-P3 TRUE COPY OF THE INTERIM ORDER DATED  
24/04/2020 IN WP(C) TEMP. NO. 84 OF 2020  
AND OTHER CONNECTED MATTERS